

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 936 OF 2018 IN
DFR NO. 1379 OF 2018

Dated: 20th December, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Essar Power Transmission Company Limited	...Appellant(s)
Vs.	
Central Electricity Regulatory Commission & Ors.	...Respondent(s)

Counsel for the Appellant(s) : Mr. Alok Shankar
Mr. Mahip Singh

Counsel for the Respondent(s) : Mr. Mridul Chakravarty
Mr. Pallav Mongia for R-3

Mr. Ravi Sharma
Mr. Koshif Khan for R-7

ORDER

I.A. No. 936 of 2018
(Appln. for waiver of court fees)

Heard and rejected.

Registry is directed to list the matter on **12.02.2019** subject to payment of court fees by the appellant.

In the meantime, learned counsel for the respondents may file reply on or before 18.01.2019 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

(S. D. Dubey)
Technical Member

kt/pk

(Justice Manjula Chellur)
Chairperson